

Government of Jammu and Kashmir  
Department of Law, Justice and Parliamentary Affairs  
Civil Secretariat  
Srinagar/Jammu  
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Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory  
of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

**GOVERNMENT ORDER NO:- 2546 -JK (LD ) of 2022**  
**DATED:- 19 - 05 - 2022**

Sanction is hereby accorded to the appointment of Mr. Vikas Sharma(KAS),  
Deputy Commissioner, Doda as OIC in case titled Nissar Ahmad Malik V/s State of  
J&K and others as Officer In charge (OIC) Litigation pending before Hon'ble High  
Court of Jammu and Kashmir and Ladakh/Central Administrative Tribunal.

The terms and conditions of appointment of the OIC shall be governed by the  
provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

**By order of Government of Jammu and Kashmir.**

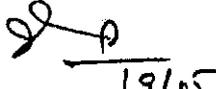
**Sd/-**  
**(Achal Sethi)**  
Secretary to Government

No:-JK(LD)CODI/ 2021/03

Dated:- 19-05 -2022

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Commissioner/Secretary to Government Revenue Department.
5. Registrar General, J&K High Court, Jammu/Srinagar.
6. Principal Secretary to Hon'ble Chief Justice, High Court of Jammu and Kashmir.
7. Director Litigation , Srinagar/ Jammu.
8. Law Officer concerned
9. Officer In Charge Litigation(OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.

  
**(Khursheed Ahmad Bhat)**  
Additional Secretary to Government